

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 39/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Phonix ARC Pvt.Ltd.-Vs- Eastern Spinning Mills & Industries Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Pratik Ghose

Petitioner.

Pratik Ghose

1. Arindam Das, Adv.

for Company

Das
19/2/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Financial creditor has filed this petition under Section 7 of Insolvency and Bankruptcy Code, 2017.

Corporate debtor instead of filing reply has filed an I.A. Under the the Insolvency and Bankruptcy Code, 2017 there is no provision of filing any I.A. Therefore, there is no question of entertaining any I.A. I.A. may be treated as reply.

Financial creditor may file rejoinder, if any, within 7 days from today.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)